GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3203 ANSWERED ON:09.12.2009 APPOINTMENT ON COMPASSIONATE GROUND Alagiri Shri S.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether many cases of appointments on compassionate ground to the kith and kin of an employee who dies in harness have been pending for the last several years;

(b) if so, the department-wise details of such cases during the last three years and the current year; and

(c) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLLIAMENTARY AFFAIRWS.(SHRI PRITHVIRAJ CHAVAN)

(a),(b) & (c): Department of Personnel & Training (DOP&T) lays down the policy of compassionate appointment which is implemented by the administrative Ministries/Departments while considering the cases of compassionate appointment. Under the existing instructions, a request for compassionate appointment can be kept under consideration for a maximum period of three years. DOP&T does not maintain centrally, information on specific details such as the number of cases pending for appointment on compassionate grounds in various Ministries /Departments. The administrative Ministries are required to monitor the state of implementation of compassionate appointment scheme under their jurisdiction.